



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Cancellation of Recovery Certificate No. 9258 of 2026 dated July 27, 2026 issued against Neha Agarwal in the matter of Sadhna Broadcast Limited

Recovery Certificate No. 9258 of 2026 dated July 27, 2026 was drawn against **Neha Agarwal [Defaulter]** (PAN: BLJPA5504J) for sum of Rs. 5,76,000/- (*Rupees Five Lakh Seventy-Six Thousands only*) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by the WTM vide Order No. WTM/AB/ISD/ISD-SEC-5/31442/2025-26 dated May 29, 2025 in the matter of Sadhna Broadcast Limited.

In view of the Order of Hon'ble Securities Appellate Tribunal dated November 04, 2025 in Appeal No. 482 of 2025 and Misc. Application Nos. 1154, 1155 and 1156 of 2025 and representation of defaulter vide email dated August 26, 2026, Recovery certificate is hereby cancelled in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and rule 12 of the Second Schedule to the Income-tax Act, 1961.

27.08.2026
New Delhi



— Signed

Recovery Officer

राजन कुमार/Rajan Kumar

वसूली अधिकारी एवं उप महाप्रबंधक

Recovery Officer & Deputy General Manager

भारतीय प्रतिभूति और विनिमय बोर्ड

Securities and Exchange Board of India

उत्तरी प्रादेशिक कार्यालय / Northern Regional Office

नई दिल्ली / New Delhi